

**FORM OF SC / ST CASTE CERTIFICATE**

Form of Certificate to be produced by a  
Candidate belonging to Scheduled Caste  
or Scheduled Tribe in support of his/her  
claim

This is to certify that Shri / Shrimati / Kumari \* -----  
----- Son / Daughter \* of -----  
of village / Town \* ----- in District / Division \* -----  
----- of the State/Union Territory \* -----  
----- belongs to the ----- Caste / Tribe\* which  
is recognized as a Scheduled Caste / Scheduled Tribe\*  
under :

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# The Constitution (Scheduled Castes) Order, 1950.

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# The Constitution (Scheduled Tribes) Order, 1950.

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# The Constitution (Scheduled Castes) (Union Territories) Order, 1951.

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# The Constitution (Scheduled Tribes) (Union Territories) Order, 1951.

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# [As amended by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956, the Bombay Reorganisation Act, 1960, the Punjab Reorganisation Act, 1966, the State of Himachal Pradesh Act, 1970, the North Eastern Areas (Reorganisation) Act, 1971 and the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976.]

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# The Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956.

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# The Constitution (Andaman & Nicobar Islands) Scheduled Castes Order, 1959, as amended by Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976.

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# The Constitution (Dadra & Nagar Haveli) Scheduled Castes Order, 1962.

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# The Constitution (Dadra & Nagar Haveli) Scheduled Tribes Order, 1962.

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# The Constitution (Pondicherry) Scheduled Castes Order, 1964.

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# The Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

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# The Constitution (Goa, Daman & Diu) Scheduled Castes Order, 1968.

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# The Constitution (Goa, Daman & Diu) Scheduled Tribes Order, 1968.

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# The Constitution (Nagaland) Scheduled Tribes Order, 1970.

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# The Constitution (Sikkim) Scheduled Castes Order, 1978.

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# The Constitution (Sikkim) Scheduled Tribes Order, 1978.

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% 2. Applicable in the case of Scheduled Castes / Scheduled Tribes persons who have migrated from one State / Union Territory Administration

This certificate is issued on the basis of the Scheduled Caste / Scheduled Tribe Certificate issued to Shri / Shrimati \* \_\_\_\_\_  
Father/Mother of Shri/Shrimati/Kumari \* \_\_\_\_\_  
of village / Town \* \_\_\_\_\_ in District/Division \* \_\_\_\_\_ of State / Union Territory \* \_\_\_\_\_ who belongs to the \_\_\_\_\_ Caste/Tribe\* which is recognized as a Scheduled Caste / Scheduled Tribe \* in the State/Union Territory \* \_\_\_\_\_ issued by the \_\_\_\_\_ (name of prescribed authority) vide their No. \_\_\_\_\_ dated \_\_\_\_\_

% 3. Shri/Shrimati/Kumari\* \_\_\_\_\_ and/or \* his / her \* family ordinarily reside(s) in village/ town \* \_\_\_\_\_ of \_\_\_\_\_ District/Division \* of the State/Union Territory \* of \_\_\_\_\_.

Place \_\_\_\_\_ State/ \_\_\_\_\_ Signature \_\_\_\_\_  
Union Territory

Date \_\_\_\_\_ \* \* Designation \_\_\_\_\_  
(with Seal of Office)

\* Please delete the words which are not applicable.

# Please quote specific Presidential Order.

% Delete the paragraph which is not applicable.

Note: The term “Ordinarily reside(s)” used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

\*\* List of authorities empowered to issue Scheduled Caste/Scheduled Tribe Certificates :

1. District Magistrate / Additional District Magistrate / Collector / Deputy Commissioner / Additional Deputy Commissioner / Deputy Collector / 1<sup>st</sup> Class Stipendary Magistrate / City Magistrate / \* Sub-Divisional Magistrate / Taluka Magistrate / Executive Magistrate / Extra Assistant Commissioner.  
\* (not below the rank of 1<sup>st</sup> class Stipendary Magistrate.)
2. Chief Presidency Magistrate / Additional Chief Presidency Magistrate/Presidency Magistrate.
3. Revenue Officers not below the rank of Tahesildar.
4. Sub-Divisional Officer of the area where the candidate and/or his family normally resides.
5. Administrator / Secretary to Administrator / Development Officer (Lakshadweep Islands).